

[Mr. Speaker]

The Committee further decided that discussion regarding treatment meted out to Harijans in certain districts in Andhra Pradesh, Uttar Pradesh etc. might be fixed at 6.30 P.M. on Thursday, the 4th April 1968, subject to the Home Minister making further statement about Harijans before that. The Home Minister has been requested to make the statement as early as possible.

The Committee also decided that further discussion on the motion moved by Shri Nath Pai on the 28th February, 1968 regarding Bihar might be fixed at 6.30 P.M. on Thursday, the 11th April, 1968.

12.54 HRS.

CORRECTION OF ANSWER TO SQ.
NO. 573 RE CEMENT ALLOCATION
AND CO-ORDINATING
ORGANISATION

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED): In reply to a supplementary question put up by Shri P. Ramamurti on the Starred Question No. 673 on 12th March, 1968, I stated that 'they (CACO) had also agreed to supply one-third of their production for Government requirements.' On verification I find that the CACO had agreed to supply half of their production for Government requirements.

In reply to another question put up by Shri Vasudevan Nair, it is reported that 'so far as the amount given to political parties is concerned, it is Rs. 34,15,355 out of which the Swatantra Party got Rs. 14,64,000, the Congress Party Rs. 10,06,000, Jan Sangh Rs. 5,12,000, National Conference Rs. 2,08,000 and Jana Congress Rs. 2,25,000. There appears to be a typographical error. It should be, 'so far as the amount given to political parties is concerned, it is Rs. 34,15,355 out of which the Swatantra

Party got Rs. 14,64,155, the Congress Party Rs. 10,06,000, Jan Sangh Rs. 5,12,200, National Conference Rs. 2,08,000 and Jana Congress Rs. 2,25,000.

In reply to another supplementary question put up by Shri Supakar I stated that 'the work has been taken over by the Cement Corporation and we hope that the dues to the STC will be paid by the Corporation who are taking action regarding other question also. But the exact position is that 'the amount of Rs. 39.91 lakhs, has since been credited by this Organisation (CACO) in a joint account with the Government of India and the Cement Manufacturers' Association, in January, 1968. The Cement Corporation of India are taking action regarding other question.'

12.55 HRS.

*DEMANDS FOR GRANTS, 1968-69—
Contd.

MINISTRY OF COMMERCE—Contd.

MR. SPEAKER: The House will now resume further discussion on the Demands relating to the Commerce Ministry. Mr. Ghosh was speaking. He has already taken 5 minutes. He may continue his speech and conclude in another 5 minutes.

SHRI P. K. GHOSH (Ranchi): Sir, I was saying that the appointment of selling agents by the STC and MMTC should be discontinued. This leads to more and more profiteering. The agents never sell the goods at the prices fixed by STC or MMTC. They always sell it in black-market and make huge profits. But whenever there is a loss, these agents all back upon the STC and say, "You share a portion of the loss." I am myself a member of the Committee of Alkalis. I know that caustic soda was being imported through the STC. The STC engaged agents for distribution and sale of this caustic soda and they made huge profits upto 1966-67. But

*Moved with the recommendation of the President.